

ACT No. XXXV OF 1855.



PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

*(Received the assent of the Governor General on the 14th December 1855.)*

AN ACT to abolish the levy of Customs Duty on the import of Cotton into the North-Western Provinces of the Presidency of Bengal.

WHEREAS it is expedient to remove all restrictions to the importation of Cotton into the North-Western Provinces in the Bengal Presidency : It is enacted as follows :—

Preamble.

I. So much of Section II Act No. XIV of 1843 as prescribes the levy of duties of Customs on the import of Cotton, uncleaned or cleaned, into the North-Western Provinces of the Presidency of Bengal, is hereby repealed.

Portion of Act repealed.

Repeal of so much of Schedule of Act XIV 1836 as allows a drawback.

II. So much of Schedule B. Act No. XIV of 1836 as allows a drawback of the land-frontier duty paid upon Cotton-wool is hereby repealed from the first day of July 1856.

